

ACT No. VIII OF 1940

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
13th March, 1940.)

An Act further to amend the Indian Emigration Act, 1922.

WHEREAS it is expedient further to amend the
Indian Emigration Act, 1922, for the purposes
hereinafter appearing;

VII of 1922.

It is hereby enacted as follows:—

1. This Act may be called the Indian Emigration Short title,
(Amendment) Act, 1940.

VII of 1922.

2. In section 29 of the Indian Emigration Act, 1922 (hereinafter referred to as the said Act), for the words "may be exercised by those officers for the prevention of offences against this Act" the following shall be substituted, namely:—

Amendment
of section 29,
Act VII of
1922.

"may be exercised, for the prevention of offences against this Act, by any such officer, or by a Protector of Emigrants, or a person appointed under section 5".

3. To section 30A of the said Act the following sub-section shall be added, namely:—

Amendment
of section 30A,
Act VII of
1922.

"(5) If any person commits an offence under this section, any police-officer may arrest him without warrant."

Price anna 1 or 1½.

GFPD—L606 LD—17.6 40—5,000.